

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 18/TT/2022

- Subject** : Petition for transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for 4 number of assets under “Establishment of Fibre Optic Communication System in Northern Region under fibre optic expansion project (Additional Requirement)”.
- Date of Hearing** : 14.9.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPLN) and 16 others
- Parties Present** : Shri Mukesh Khanna, PGCIL,
Shri S.S Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri V.P. Rastogi, PGCIL

Record of Proceedings

The representative of the Petitioner has made the following submissions:

- a. The instant petition is filed for the transmission tariff of the 2014-19 tariff period and determination of tariff of the 2019-24 tariff period in respect of the following assets under “Establishment of Fibre Optic Communication System in Northern Region under fibre optic expansion project (Additional Requirement)”:

- Asset-1:** Central Sector Portion for 660.145 km of Fiber Optic Communication System;
- Asset-2:** UPPTCL Portion for 252.913 km of Fiber Optic Communication System;
- Asset-3:** Establishment of Fiber Optic Communication System in Northern Region Kishenpur-New Wanpoh Link (137.52 km) (Central Sector Portion);
- Asset-4:** Establishment of Fiber Optic Communication System in Northern Region Bairasul-Pong Link (96.77 km) (Central Sector Portion)

- b. The date of commercial operation and time over-run details of the instant assets is as follows:



Asset	COD	Time over-run
Asset-1	3.3.2019	12 days to 364 days
Asset-2	3.3.2019	48 days to 109 days
Asset-3	1.2.2018	NIL
Asset-4	25.2.2018	175 days

- c. The detailed justification of delay including RoW issues in respect of Asset-1, Asset-2 and Asset-4 has been submitted in the petition along with the supporting documents. The time over-run is due to non-availability of permission to work and prayed that the time over-run may be condoned.
- d. For Asset-4, the delay justification had been inadvertently submitted incorrectly in the petition. The correct reason for delay has been submitted in reply to the Technical Validation (TV) letter vide affidavit dated 31.3.2022 wherein Liability Flow Statement and contract-wise details have been submitted.
- e. The Initial Spares (IS) claimed are within the norms in the 2014 Tariff Regulations.
- f. There are total of 13 links pertaining to Asset-1 and Asset-2 which were completed progressively between 15.3.2018 to 22.2.2019, COD of all the 13 links was declared on 3.3.2019 together as the value of individual links was less and did not justify to file separate petitions.
- g. Actual O&M Expenses in case of Asset-1, Asset-3 and Asset-4 are submitted. No O&M Expenses are claimed in case of A-2 as it falls under the State Sector.
- h. In response to TV letter, information has been filed vide affidavit dated 31.3.2022. None of the Respondents have filed reply in the matter.
- i. Prayed for time to file revised IDC discharge statements for Asset-1 and Asset-2.
2. The Commission further directed the Petitioner to submit the following information, on affidavit, by 6.10.2022 with an advance copy to the Respondents:
- Revised IDC statement for Asset-1 and Asset-2 reconciled with the Auditor Certificates.
 - Details of O&M Expenses for Asset-1, Asset-3 and Asset-4.
 - Whether all the fibres will be used for the utility's own data and voice communication or some dark fibres (spares) are also available which may be leased or sold to third parties to serve as high-speed fibre inter-connection between two points?
 - With regard to usage of the assets, whether communication signal has been established?
 - Whether the provisions of Central Electricity Regulatory Commission (Sharing of Revenue derived from utilization of transmission assets for other business) Regulations, 2007 were considered to arrive at the tariff claimed for the instant assets especially on the manner of sharing of revenue, reduction in transmission charges and maintenance of accounts?



3. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

